

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: :HYDERABAD BENCH::
AT HYDERABAD.

O.A.No. 654/94.

Date: 11-4-1996.

Between:

Smt. A.V. Pratima Applicant

And

Regional Director,
ESI Corporation,
Adarshnagar, Hyderabad. Respondent

Counsel for the Applicant : Sri B.S.Rahi, Advocate.

Counsel for the Respondent: Sri N.R.Devaraj, Sr.CGSC

C O U R A M:

THE HON'BLE O.P. COUNSEL

J U D G M E N T

I as per Hon'ble Sri R.Rangarajan, Member (Administrative) I

The applicant in this OA joined as LDC in ESI Corporation of A.P. Region on 5.3.1965. She was promoted by her that one Sri R.Viswarupa Chary, who joined as LDC on 24.3.1965 in ESI Corporation. She was promoted to UDC than her in the category of UDC and hence her pay also should be stepped up on par with her junior Sri Viswarupa Chary.

2. Sri Viswarupa Chary joined as LDC in A.P. Region of ESI Corporation on 24.3.1965 and he was promoted as adhoc UDC on 16.2.1972 and was regularised as UDC on 19.4.1977. Hence, his pay on his regular promotion as UDC was fixed at a higher stage than that of the applicant herein, as the applicant did not work as UDC on adhoc basis at any time earlier to her posting as UDC on regular basis on 19.4.77.

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She represented her case to the Director General, ESI Corporation by her representation dt. 10.9.1993 (Annexure A.3) for stepping up of pay on par with his junior Sri Chary. That representation was rejected by the impugned order dt. 27.12.1993 bearing No.52-A/27/17/92-Estt.I(A) (Annexure A.4).

3. Aggrieved by the above, she has filed this OA praying for a direction to the respondent to step up the pay of the applicant on par with her junior ~~as she was drawing more pay than her~~ date her junior was drawing more pay than her.

4. It is seen from the records that when a memo-
was issued calling for options for posting as UDC
give her willingness though she had acknowledged the memorandum. Her junior Sri Viswarupa Chary had given his willingness by letter dt. 1.2.1972 and hence he was posted as adhoc UDC at Sirpur-Kagaznagar. When the applicant failed to give her willingness to post if her pay is lower than that of Sri Viswarupa Chary her junior, as he had given his willingness to accept adhoc posting in terms of memorandum dt. 12.1.1972. In view of the above, she has no case to represent for stepping up of her pay.

5. Hence, the OA is dismissed as having no merits. NO costs.

(R.Rangarajan)
Member(Admn.)

Dated 11th April, 1996.
Dictated in open court

Grh.

R.R.
D.O.I.

Copy to:-

1. The Regional Director, BSR Corporation, Adarchanagar, Hyderabad.
2. One copy to Sri. B.S.Rao, advocate, C.M., Hyd.
3. One copy to Sri. H.R.Devraj, Sr. C.G.S.C., C.M., Hyd.
4. One copy to Library, C.M., Hyd.
5. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M.E.A)

DATED: 11/4/96

ORDER/JUDGEMENT

M.A. NO/R.A./C.A. No.

IN
B.A. NO. 654/9

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

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